

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

ORDER

No: 1734

Dated 27/3/2018

Sanction is hereby accorded to the allotment of funds to the tune of Rs. 40,710/- (Rupees Forty Thousand Seven Hundred and Ten) only under Major Head 2071-Pensionary and other Retirement Benefits object head 670-Leave encashment, in favour of the following Subordinate Courts, for the year 2017-18 for releasing the amount in favour of the retirees to the extent amount shown against each as detailed below :

S.No.	Name of the Court.	Name of the retirees	Amount (Rs.)
1.	Pr. D&S Judge, Baramulla	Mohd. Syed Wani, Ex.A.O.	7,600/-
		Mohd. Yaseen Famboo, Ex. S.O.	6,190/-
		Shafiq Ahmed Hussani, Ex. H.A.	4,940/-
		Mohd. Ashraf Shah, Ex. Sr. Asstt.	2,970/-
		Raja Mohd. Shafi Ex. P.A.	4,390/-
2.	2 nd . Addl. D&S Judge, Srinagar.	Ashok Kumar Koul, Ex. SO (Reader)	14,620/-
		Total:-	40,710/-

By Order.


Deputy Registrar (Accts) 27/3

No: 65267-70/AC

Dated 27/3/2018

Copy to the :-

- 1 Pr. D&S. Judge, Baramulla
- 2 2nd.Addl. D&S Judge, Srinagar
- 3 Treasury Officer, Saddar ~~and~~ Try, Srinagar.
and
4. Treasury Officer, Baramulla.

.....for inf. and n/a

5. Order book.


Deputy Registrar (Accts) 27/3